

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 303
CP-70/ND/2024

New IA- 145/2024, New IA- 146/2024

IN THE MATTER OF:
Jyoti Goel

... **Applicant/Petitioner**

Versus

Savitri Remedies Pvt. Ltd.

... **Respondent**

Under Section: 241(1), Sec. 242(4)

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Mr. Shubham Gupta, Mr. Mahesh Kumar, Advocates

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 145/2024, IA- 146/2024: Issue notice to non-applicants returnable on 07.06.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List on 07.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)